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19.02.18

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No. 250/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th February 2018, 10.30 A.M.

Name of the Company		Lalbaba Industrial Corporation Pvt.LtdVs- Oscorp Industries Pvt.Ltd.		
Under Section		9 IBC		
SI. No.		nation of Authorized IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1:	AKASH S	HARMA, Pr. CS	Cosposale Debtos	Akash Shanny 19.2.18
2	Altisha	11 Sulcdon	o perational	Bulados

ORDER

Creditor

Ld. Counsel for the operational creditor as well as Ld. Counsel for the corporate debtor is present.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.

Ld. Pr. CS appearing on behalf of the corporate debtor sought leave to file reply affidavit as well as Memorandum of Appearance along with the Board Resolution. Prayer is allowed. Memorandum of Appearance along with the Board Resolution may be filed within 3 days.

The corporate debtor is further directed to file reply affidavit, if any, by serving a copy to the operational creditor, within 7 days and the operational creditor is hereby directed to submit rejoinder, if any, by serving a copy on the other side, within 7 days.

List it on 27/03/2018 for admission.

Sd

(Jinan K.R.) Member (J) Sd

(V.P.Singh) Member (J)